

Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.3327/2017
M.A. No.3534/2017
M.A.No.3533/2017

Wednesday, this the 20th day of September 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Poonam Mamgai, aged 31 years
Group B
CAT-Gen.
Dob 17.06.1986
d/o Udai Ram Mamgai
r/o H.No.1/5300 Street No.11
Balbir Nagar Ext. Shadara
Delhi – 32
2. Rita, aged 34 years
Group B, CAT-OBC
DOB 1983
d/o Raj Singh
r/o 43, Bindapur, Uttam Nagar
D K Mohan Garden, West Delhi
Delhi – 59
3. Reena Dahiya, aged 33 years
Group B, CAT-OBC
DOB 3.2.1984
d/o Rajinder Singh Dahiya
r/o 305 VPO Khera Khurd
Delhi – 82
4. Kalpana, aged 33 years
Group B, CAT OBC
DOB 23.01.1984
d/o Amrat Singh
r/o V-259, Khajoorwali Gali
Arvind Nagar, Ghond, Delhi – 53
5. Uma, aged 39 years
Group B, CAT SC
DOB 13.1.1978
d/o Ramdhari
r/o E-19, Sector 3, Rohini
Delhi – 85
6. Kanchan Sharma, aged 31 years
Group B, CAT Gen.
DOB 09.03.1987

d/o K P Singh
 r/o H.No.1067E, Lohia Gali No.5
 East Babarpur, East Delhi – 32

7. Kusum Lata, aged 32 years
 Group B, CAT GEN.
 DOB 09.11.1986
 D/o Sukhdev
 r/o H.No.260, VPO Pandwala
 Kalan, Najafgarh 110 043
8. Deepa Kumari Sharma
 Aged 34 years
 CAT-GEN
 DOB 25.08.1984
 D/o Sukhdev
 R/o H.No.226, VPO Pandwala
 Kalan Najafgarh
9. Poonam Sharma, aged 34 years
 Group B, CAT-OBC
 DOB 01.06.1983
 d/o Madan lal Sharma
 r/o H.No.282, Ahir Mohalla
 Nangloi Gaon, Nilothi West, Delhi – 41
10. Seema, aged 35 years
 Group B, CAT-GEN
 DOB 24.11.1982
 d/o Zile Singh
 r/o H.No.66, VPO Rohshan Pura
 Najafgarh, Delhi – 43
11. Bindu, aged 31 years
 Group B, CAT-GEN
 DOB 4.9.1987
 d/o Tek Ram
 r/o H.No.2011, Sector 6
 Bahadur Garh 124507
12. Pawan Kumar, aged 34 years
 Group B, CAT OBC
 DOB 01.02.1984
 s/o Ram Kumar
 C-52, Mohan Garden, Uttam Nagar, Delhi – 59
13. Poonam, aged 32 years
 Group B, CAT-GEN
 Dob 28.02.1986
 D/o Prem Dutt
 R/o 167, Bakkawala, West Delhi – 41

..Applicants

(Mr. Naveen Kumar, Advocate)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
5th Floor, Delhi Sachivalaya, New Delhi
2. Delhi Subordinate Services Section Board
Through its Chairman, GNCTD
F-18, Karkardooma
Institutional Area, Delhi – 92
3. South Delhi Municipal Corporation
Through its Commissioner
4th Floor, Civic Centre
Minto Road, New Delhi -2

..Respondents

(Mr. N K Singh, Advocate for Mrs. Avnish Ahlawat, Advocate for respondent Nos. 1 & 2 and Mr. R K Jain, Advocate for respondent No.3)

O R D E R (ORAL)

Justice Permod Kohli:

M.A. No.3534/2017

M.A. seeking joining together in a single petition is allowed.

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Notice.

2. Mr. N K Singh for Mrs. Avnish Ahlawat, learned counsel and Mr. R K Jain, learned counsel, appeared on behalf of respondent Nos. 1 & 2 and respondent No.3 respectively, on advance notice.
3. The respondents have issued Advertisement No. 02/2017 inviting applications for the post of Primary Teacher having Post Code No.16/17 in MCD.
4. The applicants claim to be eligible to the said post. However, they are over-aged having crossed the prescribed age of 30 years. It is stated that the respondents have not filled up the aforesaid posts since 2009, and the present Advertisement is being issued after eight years, which has deprived the applicants from seeking their consideration for the post in question.

5. The applicants seek relaxation of upper age limit. Under similar circumstances, this Tribunal has granted various interim orders permitting them to apply for the post. However, in all those cases, the applicants therein approached the Tribunal before the last date notified for receipt of applications, and accordingly indulgence was shown. The last date for making applications has expired on 15.09.2017, whereas this Application has come up before us after five days of the last date of making applications. We cannot extend the last date for making applications as it would be an endless process. Any person, who might not have submitted applications within the prescribed period of time, i.e., the last date for making application, is likely to approach this Tribunal by seeking similar indulgence.

6. For the above reasons, we refrain from entertaining this Application having been filed after the last date of submission of the applications. This Application is accordingly dismissed.

In view of the aforesaid order, no separate order is required to be passed in M.A. No.3533/2017. This M.A. stands disposed of.

(K.N. Shrivastava)
Member (A)

September 20, 2017
/sunil/

(Justice Permod Kohli)
Chairman